

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.2603**

TO BE ANSWERED ON THE 10TH MAY, 2016/ VAISAKHA 20, 1938 (SAKA)

CASES OF FALSE IMPRISONMENT

**2603. SHRI KALIKESH N. SINGH DEO:
DR. PRABHAS KUMAR SINGH:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of false imprisonment and extra detention, particularly of youths from minority communities, reported during each of the last three years and the current year, State-wise;

(b) whether the Government has introduced/plans to evolve a methodology to assess damages to people who suffer false imprisonment and if so, the details thereof;

(c) whether rehabilitation has been provided to all individuals falsely imprisoned during the said period and if so, the details thereof; and

(d) whether measures have been taken to remove administrative hurdles and to reduce the time for rehabilitation of individuals falsely imprisoned and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHI CHAUDHARY)**

(a) & (b): "Prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. Such data is not maintained centrally. However, as per data compiled by National Crime Records Bureau, a State/UT wise statement of undertrial prisoners acquitted during 2012, 2013 and 2014 is enclosed at Annexure.

LS.US.Q.NO. 2603 FOR 10.05.2016

(c) to (d) The Ministry of Home Affairs has prepared a new Model Prison Manual 2016 for guidance of States/UTs that also provides for after care and rehabilitation of prisoners in which it has been envisaged that special committees known as Discharged Prisoners' After-Care and Rehabilitation Committees should be set up at the district or State level for planning and devising appropriate mechanisms for rehabilitation and after-care assistance to prisoners.

ANNEXURE

Annexure referred to in part (c)to(d) of Lok Sabha Unstarred Question No. 2603 for answer on 10.5.2016

S.	State/UT	Number of	Number of	Number of
1	Andhra Pradesh	4902	3868	3137
2	Arunachal Pradesh	0	0	0
3	Assam	894	944	969
4	Bihar	6104	4911	3189
5	Chhattisgarh	3963	3569	4197
6	Goa	53	14	67
7	Gujarat	4595	3988	3477
8	Haryana	2986	3891	3291
9	Himachal Pradesh	296	228	307
10	Jammu & Kashmir	238	302	222
11	Jharkhand	3287	3631	3122
12	Karnataka	3165	2658	2916
13	Kerala	6290	5554	5554
14	Madhya Pradesh	5329	4434	5099
15	Maharashtra	4140	4134	4814
16	Manipur	76	23	23
17	Meghalaya	4	10	24
18	Mizoram	160	212	216
19	Nagaland	415	241	272
20	Odisha	2577	2647	2667
21	Punjab	5518	3170	2810
22	Rajasthan	5254	6667	6448
23	Sikkim	33	40	53
24	Tamil Nadu	998	1201	1018
25	Telangana	--	--	1724
26	Tripura	320	217	208
27	Uttar Pradesh	10212	4482	3928
28	Uttarakhand	759	1184	1184
29	West Bengal	1168	1522	828
30	A&N Islands	0	0	0
31	Chandigarh	51	48	99
32	D & N Haveli	14	8	7
33	Daman & Diu	2	1	3
34	Delhi	2275	1661	2319
35	Lakshadweep	0	0	0
36	Puducherry	5	26	24
	Total	76083	65486	64216
